

25

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No. 381/(MAH)/2017

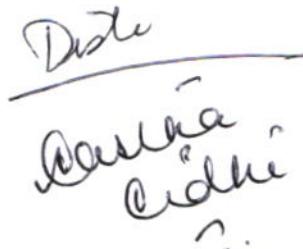
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2017

NAME OF THE PARTIES: M/s. Gentex Merchants Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

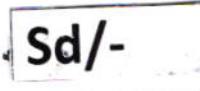
S. No.	NAME	DESIGNATION	SIGNATURE
25	ADV. AASTHA VIDHI a/c/o ADV. DISHA SAXENA i/b DAVE & GIRISH & Co.	ADVOCATES FOR APPLICANTS	

COMMON ORDER

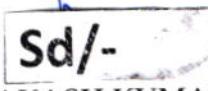
CSA 381/230-232/NCLT/MB/MAH/2017

CSA 387/230-232/NCLT/MB/MAH/2017

On the amendment sought to the Order already passed for holding meeting on 18.12.2017 for change of shareholders meeting date from 18.12.2017 to 12.1.2018 with further direction to issue notice to the creditors as well as Regulatory Authority as mentioned under sec.230 of Companies Act, 2013 and to comply with the remaining of the order already passed, accordingly, this Bench hereby allowed the amendment application.

 Sd/-

V. NALLASENAPATHY
Member (Technical)

 Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)